

ber and what arrangement is being made for procuring Hindi typewriters for them; and

(b) what arrangement exists in those offices for sending replies in Hindi to the letters received in Hindi and for typing the Hindi documents?]

वाणिज्य मंत्री (श्री एन० कानूनगो) :

(क) और (ख) जानकारी इकट्ठी की जा रही है और सभा की मेज पर रख दी जायेगी।

†[THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) to (d) The information is being collected and will be laid on the Table of the House.]

हिन्दी पत्रों का हिन्दी में उत्तर

३८२. श्री नवाबसिंह चौहान : क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री ८ अगस्त, १९६० को राज्य सभा में अतारांकित प्रश्न संख्या १३ के दिये गये उत्तरको देखेंगे और यह बताने की कृपा करेंगे कि पुनर्वास मंत्रालय के जिन मंलगन तथा अधीनस्थ कार्यालयों में हिन्दी कार्य के लिये कोई कर्मचारी अभी नियुक्त नहीं किया गया है वहां हिन्दी पत्रों का उत्तर हिन्दी में देने और चतुर्थ श्रेणी के कर्मचारियों से संबंधित सर्कुलर हिन्दी में तैयार करने के लिये क्या व्यवस्था है?

†[REPLY TO HINDI LETTERS IN HINDI

382. SHRI NAWAB SINGH CHAUHAN: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 13 in the Rajya Sabha on the 8th August, 1960 and state what arrangement exists for replying those letters in Hindi which are received in Hindi and for preparing in Hindi the circulars pertaining to the Class IV staff in those attached and subordinate offices of the Ministry of Rehabilitation where no staff has so far been appointed for Hindi work?]

पुनर्वास तथा अल्प संख्यक-कार्य मंत्री (श्री मेहर चन्द खन्ना) : इस समय सरकारी काम को हिन्दी में किये जाने की कोई विशेष व्यवस्था नहीं है। इसलिये पुनर्वास मंत्रालय के अधीनस्थ कार्यालयों में हिन्दी पत्रों का हिन्दी में उत्तर देने तथा चतुर्थ श्रेणी के कर्मचारियों से संबंधित परिपत्रों को हिन्दी में तैयार करने का प्रश्न नहीं उठता।

†[THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): As arrangements do not exist at present for transacting Government business in Hindi, the question of replying in Hindi, letters received in Hindi and preparing Hindi circulars pertaining to Class IV staff in these offices does not arise.]

HINDUSTAN MACHINE TOOLS FACTORY

383. SHRI DAHYABHAI V. PATEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Hindustan Machine Tools Factory is working to its full one-shift capacity;

(b) whether there are any machines which are not sufficiently in use;

(c) if so, how many have work for (i) half the day, (ii) less than one hour's work a day; and which are those and what are their costs; and

(d) whether it is a fact that the Hindustan Machine Tools Factory has not enough work on hand?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) to (d) The Hindustan Machine Tools Ltd. has been working on multiple shift basis since the end of 1956. The factory has adequate work on hand.

82-NATION DISARMAMENT CONFERENCE

384. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have expressed their views to the Govern-

ment of the United States of America and others concerned about the United States move for convening the 82-Nation Disarmament Conference;

(b) if so, what position India has taken in the matter;

(c) whether his attention has been drawn to the recent Soviet proposal that the United Nations General Assembly should discuss the Disarmament question with the participation of the Heads of Governments; and

(d) if so, what position India has taken in this regard?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) No, Sir. The Government of India have not expressed their views to the Government of the United States of America or to other Governments about the United States move for convening the Disarmament Commission.

(b) The Government of India were in favour of the Disarmament Commission being convened on a date nearer the opening of the General Assembly so that high-powered delegations could conveniently participate.

(c) Yes, Sir.

(d) Government have not formulated their views in this regard.

PAPERS LAID ON THE TABLE

REPORT (1960) OF THE TARIFF COMMISSION ON REVISION OF RAW RUBBER PRICES, GOVERNMENT RESOLUTION THEREON AND RELATED PAPERS

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers:—

- (i) Report (1960) of the Tariff Commission on the revision of raw rubber prices.

(ii) Government Resolution No. 16(4) Plan(B)/60, dated the 23rd August, 1960.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library, See No. LT-2327/60 for (i) to (iii)].

NOTIFICATIONS UNDER THE INDUSTRIES DEVELOPMENT AND REGULATIONS ACT, 1951.

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification S.O. No. 1598, dated the 22nd June, 1960, issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-2328/60.]

Sir, I also beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification S.O. No. 1718, dated the 11th July, 1960, issued under section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2328/60.]

STATEMENT RE THE THREATENED STRIKE BY THE BOMBAY REGIONAL COMMITTEE OF THE AIR CORPORATIONS EMPLOYEES' UNION.

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (DR. P. SUBBARAYAN): Sir, I am grateful to you for giving me this opportunity to make a statement on the notice given by the Bombay Regional Committee of the Air Corporations Employees' Union, to go on strike from the 2nd Septemeber, 1960.

The Management of the Air-India International Corporation have been negotiating a settlement for over two years on the Charter of Demands